

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 27
IA Nos. 773/2022 & 1707/2022
And
CP (IB) No. 505/Chd/Hry/2019**

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016 and
Rule 11 of NCLT Rules, 2016**

In the matter of:-

Mr. Mayank BhagyaPetitioner-Operational Creditor

Vs.

APUS APPS Pvt. Ltd. ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Harsh Garg and Mr. Pulkit Goyal, Advocates for petitioner-operational creditor in CP (IB) No. 505/Chd/Hry/2019.

Ms. Sakshi Singh, Advocate, proxy counsel for Mr. Ankush Chowdhary, Advocate for respondent-corporate debtor in CP (IB) No. 505/Chd/Hry/2019 and for applicant in IA Nos. 773/2022 & 1707/2022.

IA Nos. 773/2022 & 1707/2022

Heard on both the applications. These applications have been filed for seeking condonation of delay of 82 days in filing the reply. The applications are supported with the affidavits. Keeping in view the facts and circumstances mentioned in the applications and in the interest of justice, IA Nos. 773/2022 & 1707/2022 are allowed and delay of 82 days in filing the reply is hereby condoned. IA Nos. 773/2022 & 1707/2022 are disposed of accordingly.

CP (IB) No. 505/Chd/Hry/2019

2. Reply has been filed vide Diary No. 00088/02 dated 02.02.2021. The same is taken on record. Rejoinder to the said reply has already been filed. Pleadings are complete. The matter be listed on 11.01.2023 for arguments. In the meantime, learned counsel for parties are directed to file their short written submissions alongwith supporting case law(s), if any, at least one week before the next date of hearing after exchanging copies with each other.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

December 02, 2022
YP